

SUPREME COURT OF INDIA  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...CC 4535/2009

(From the judgment and order dated 21/07/2008 in TA No. 169/2003  
of The HIGH COURT OF GUJARAT AT AHMEDABAD)

ASST.COMMISSIONR OF INCOME TAX,VADODARA

Petitioner(s)

VERSUS

ELECON ENGINEERING CO.LTD.

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 13/04/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA  
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s) Mr. Harish Chandra, Sr.Adv.  
Ms. Prerna Kumari, Adv.  
Mr. Gaurav Agrawal, Adv.  
Mr. B.V. Balaram Das,Adv.

For Respondent(s) Mr. Sameer Parekh, Adv.  
Mrs. Sonali Basu Parekh, Adv.  
Mr. Sumit Goel, Adv.  
Mr. Subhanshu Padhi, Adv. for  
M/s Parekh & Co.,Advs.

UPON hearing counsel the Court made the following  
ORDER

Delay condoned.

Issue notice.

Mr. Sameer Parekh, Advocate accepts notice for the respondent.

List on 17th September, 2009 for final hearing.

Parties to complete their pleadings within four weeks.

To come up along with SLP(C) No. 8363 of 2009.

(S. Thapar) (Madhu Saxena)

PS to Registrar Court Master